

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4127/2017
M.A. No. 4334/2017

New Delhi, this the 24th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Ashwani Kumar Mathur,
Aged 52 years,
Designation : Junior Law Officer, Group 'B'
S/o Shri Raj Pal Singh,
R/o C-1/22, Sector-17,
Rohini, Delhi.
2. Om Prakash Singh,
Aged 50 years,
Designation : Junior Law Officer, Group 'B'
S/o Shri D.P. Singh,
R/o C-1/260, Sector-17,
Rohini, Delhi.
3. Ravinder Singh Birla,
Aged 55 years,
Designation : Junior Law Officer, Group 'B'
S/o Late Shri Chhattar Singh,
R/o 925/31, Azad Nagar,
Rohtak, Haryana.
4. H.C. Bhartiya,
Aged 43 years,
Designation : Junior Law Officer, Group 'B'
S/o Shri Bhoop Singh,
H.No. 52, Vill & Pots Mungeshpur,
Delhi-110039.
5. Lalit Kumar,
Aged 48 years,
Designation : Junior Law Officer, Group 'B'
S/o Late Shri. Chhotey Lal,
R/o Flat No.109/A-1,
Himalaya Apartment,
Sector-2, Rohini,
Delhi-110085.

6. Abdul Haque,
Aged 52 years,
Designation : Junior Law Officer, Group 'B'
S/o Shri Jumman Khan,
R/o C-406, Gali No.9,
Brijpuri, Delhi-110094.

(By Advocate : Shri R.K. Shukla for Shri Ramesh Kumar Shukla)

Versus

1. The Director Local Bodies,
Govt. of NCT of Delhi,
Secretariat Building,
Delhi Secretariat, I.P. Estate,
New Delhi.
2. The Commissioner,
North Delhi Municipal Corporation,
4th Floor, Civic Centre,
S.P. Mukherjee Marg,
New Delhi.
3. The Commissioner,
South Delhi Municipal Corporation,
Civic Centre, S.P. Mukherjee Marg,
New Delhi.
4. The Commissioner,
East Delhi Municipal Corporation,
Institutional Area,
Patparganj, Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 4334/2017 filed for joining together is allowed.

3. The applicants, who are presently working as Junior Law Officers in the 2nd respondent – North Delhi Municipal Corporation, filed the O.A. seeking the following relief(s):

- “(i) To direct the respondent No.1 to issue direction to NDMC to treat the present applicants at par with other JLOs in SDMC & EDMC.
- (ii) To direct the respondent No.2 i.e. NDMC to grant grade pay Rs.4800/- in the PB 9300-34800 on the analogy of South and East DMC w.e.f. 01.01.2006 and all consequential benefits with interest.
- (iii) To direct the NDMC to treat the applicants at par with other JLOs employed in SDMC and EDMC as well for advancing GP 4800/- instead of Rs. 4600/- in the pay scale of Rs.9300-34800 w.e.f. 01.01.2006.
- (iv) To direct the respondent No.2 to grant the revised pay scale in terms of 6th CPC w.e.f. 01.01.2006 in the pay scale of Rs.9300-34800 plus GP 4800/- and difference of arrears of grade pay between Rs.4800/- and 4600/- may be ordered to be paid to the applicants with interest in a time bound manner.
- (v) Any other relief which this Hon’ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant.”

4. It is submitted that the applicants made number of representations, including Annexure-A5 dated 13.09.2017, ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure-A5 representation dated 13.09.2017 of the applicants, and to pass appropriate

speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti/